

(P.M.)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD,

CIRCUIT BENCH AT LUCKNOW.

C.M.10/90 (L)

Registration (O.A.) No.192 of 1988 (L)

B. S. Chopra & others Applicants.

Versus

Sri S.M.Vaish & others Respondents.

Hon'ble Mr. P.Srinivasan, A.M.

Hon'ble Mr. J.P. Sharma, J.M.

(Delivered by Hon.P.Srinivasan,A.M.)

In this petition, the petitioner, complains that the respondents in O.A.No.192/88 (L) have willfully disobeyed the judgement of this Tribunal dated 2/5/90 disposing of the said O.A. by not implementing it within the time limit prescribed therein. The applicant has further prayed that the officials named in the petition be punished for contempt of this Tribunal. We have in a separate order of today disposing of M.P.No. 474/90 (L) filed by the respondents in O.A. No.192/88 (L) allowed the said respondents one month time to implement the aforesaid judgement of this Tribunal. Shri A. Srivastava, submits that in view of this, the officials named in the petition may not be proceeded, against, in contempt.

Shri Shukla, on the other hand submits that this petition may be kept pending till the expiry of the time granted by us and the respondents in M.P. No.474 of 1990 for implementing the judgement of this Tribunal.

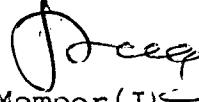
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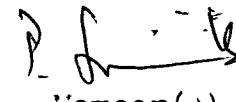
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(RS)

We are ~~xx~~ of the view that, since we have
 granted extension of time to the respondents to implement
 the judgement of this Tribunal no case for contempt lies
 at present ~~xx~~ against the officials named in the petition.
 We see no point in keeping this petition pending. If the
 respondents do not implement the judgement within the
 period limited by us in our separate order of today in M.P.
 474/90, the applicant can agitate the matter again.

In view of the above, the contempt of the
 court proceedings are dropped at this stage itself
 without issuing the notice to the alleged contemnors.
 The contempt of court the petition is accordingly
 rejected at this stage.


 Member (J)


 Member (A) 16/8/90

Dated: August 16, 1990.